

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone.No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

Srinagar, the 21st July, 2020

S.O 232 Whereas, on 24-01-2020 Police Station Bandipora received reliable information that the accused persons namely (1) Mohd Amir Bhat S/O Mohd Subhan Bhat R/O Chanpora Nadihal, (02) Sameer Ahmad Najar S/O Gh. Nabi Najar R/O Chanpora Nadihal, (03) Aashiq Ahmad Ganie S/O Gh. Nabi Ganie R/O Sumlar, (04) Abid Rashid Dar S/O Ab. Rashid Dar R/O Papachan, (05) Shakir Hussain Bhat S/O Altaf Hussain Bhat R/O Ward No. 02 Plan Bandipora were working for HM outfit; and

2. Whereas, it was confirmed that the accused persons were arranging transportation to the terrorists active in the area and collecting funds for the said terrorist organization; and

3. Whereas, a Case FIR No. 05/2020 13,18,19,38,39,40 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station Bandipora and investigation was taken up; and

4. Whereas, during the course of investigation accused Ashiq Ahmad Ganie was arrested and during his personal search one Pistol without magazine was recovered from his possession; and

5. Whereas, during investigation the accused Ashiq Ahmad Ganie confessed that he had kept some arms/ammunition in the hideout situated at Phuro Forest and on his disclosure 341 AK rounds, 10 pistol rounds, 01 AK Magazine, 04 RPG ammunition were recovered from the location of the said hideout; and

6. Whereas, during the investigation site plan of place of occurrence, recovery memo of recovered arms/ammunition was prepared and statement of witnesses acquainted with the facts and circumstances of the case were recorded under the relevant provisions of law; and

7. Whereas, during the further investigation accused namely Amir Bhat and Sameer Najjar were arrested from their residential houses and during search 02 UBGL grenades from each accused were recovered from their possession; and

8. Whereas, the accused namely Abid Rashid Dar S/O Abdul Rashid Dar R/O Papchan and Shakir Hussain Bhat S/O Mohammad Altaf Bhat R/O Plan Bandipora are active terrorists of HM outfit; and

9. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has established prima facie case against the below mentioned accused persons for commission of offences punishable Under Section 13,18,19,38,39,40 of Unlawful Activities (Prevention) Act, 1967:-

S.No	Name of the accused	Offence
1	Mohd Amir Bhat S/O Mohd Subhan Bhat R/O Chanpora Nadihal	13,18,19,38, 39,40 ULA (P) Act
2	Sameer Ahmad Najjar S/O Gh. Nabi Najjar R/O Chanpora Nadihal	
3	Aashiq Ahmad Ganie S/O Gh. Nabi ganie R/O Sumlar	
4	Abid Rashid Dar S/O Ab. Rashid Dar R/O Papachan (Active Terrorist)	
5	Shakir Hussain Bhat S/O Altaf Hussain R/O Ward No. 2 Plan Bandipora (Active Terrorist)	

10. Whereas the accused figuring at S. No. 4 & 5 above are active terrorists of HM outfit and proceedings U/S 299 Cr.PC have been initiated against them; and

11. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

12. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the

above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offence under section 13,18,19,38,39,40 of Unlawful Activities (Prevention) Act, 1967 in the case FIR No. 05/2020 of Police Station Bandipora.

By order of the Government of Jammu & Kashmir.

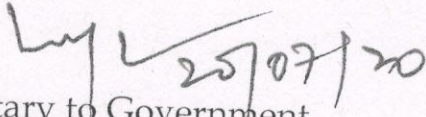
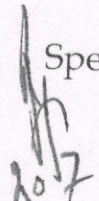
Sd/-
Principal Secretary to Government
Home Department.

No:-Home/Pros/65/S/2019

Dated:-21-07-2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith.
3. Secretary to Government, Department of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.


Special Secretary to Government
Home Department.

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